

BUSINESS ADVISORY COMMITTEE

(Eleventh Lok Sabha)

THIRD REPORT

(Presented on 25-7-1996)

The Business Advisory Committee held a sitting on Wednesday, the 24th July, 1996.

2. The Committee recommend the allocation of time to the following items of business as shown against each:—

- | | | |
|--|---|---------|
| (1) General Discussion on General Budget for 1996-97. | } | 8 hours |
| (2) Submission to the Vote of the House Demands for Grants on Account (General) for 1996-97. | | |
| (3) Discussion and Voting on the Demands for Excess Grants (General) for 1993-94. | | |
| (4) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1996. <i>(Consideration and passing)</i> | | 1 hour |
| (5) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996. <i>(Consideration and passing)</i> | | 1 hour |

3. Re-considering the earlier decision of the House, the Committee also recommend that discussion under Rule 193 on the statement made by the Minister of External Affairs in the House on the 15th July, 1996 regarding India's position with regard to Comprehensive Test Ban Treaty (CTBT) fixed for the 30th July, 1996 at 4 P.M. may now be held on the 31st July, 1996.

NEW DELHI;
July 24, 1996
Sravana 2, 1918 (Saka)

PURNO A. SANGMA,
Chairman,
Business Advisory Committee